

ITEM NO.2

Court 4 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.3076-3079/2014

(Arising out of impugned final judgment and order dated 29-11-2013 in RP No.1/2011 29-11-2013 in RP No.2/2011 29-11-2013 in RP No.3/2011 29-11-2013 in RP No.4/2011 passed by the)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(With appln.(s) for I.A. NO. 5-8 OF 2014 IN SLP C 3076-3079/2014)

WITH S.L.P.(C) No.10498/2011 (XVII)

(With appln.(s) for IA No.30361/2019 - MODIFICATION OF COURT ORDER)

Date : 10-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

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Mr. K.V. Girish Chowdary, Adv.
Mr. Chitvan Singhal, Adv.

Mr. Arya Tripathi, Adv.
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For Respondent(s)

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Mr. V. Ravinder Rao, Sr. Adv.
Mr. Harish Vaidyanathan Shankar, Adv.
Mr. Nikhil Swami, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Registry is requested to place the proceedings before a Bench of which neither of the Judges of the present Bench (Dr D Y Chandrachud and A S Bopanna, JJ.) are members after obtaining directions of Hon'ble the Chief Justice of India on the administrative side.

- 2 The directions of Hon'ble the Chief Justice of India may be obtained expeditiously as requested by all the counsel so that a Bench can be constituted.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
COURT MASTER